

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH : C-IV**

C.P.(IB)-1636/MB/2019

Under section 9 of the Insolvency &
Bankruptcy Code, 2016

In the matter of
Aquarius Maritime Private Limited
...Operational Creditor

Versus

Synergy Fabrics Private Limited
.....Corporate Debtor

Order Delivered on 10.12.2019

Coram:

Mr. Rajasekhar V.K. : Hon'ble Member (Judicial)
Mr. Ravikumar Duraisamy : Hon'ble Member (Technical)

ORDER

Per: Rajasekhar V.K., Member (Judicial)

1. In continuation of order dated 03.12.2019 passed by this Adjudicating Authority in the above matter, this Adjudicating Authority hereby appoints Ms. Asha Manajit Ghoshal, Registration No.: IBBI/IPA-001/IP-P01601/2019-20/12482 having address at 301, Arenja Corner, Plot No. 71, Sector – 17, Vashi, Navi Mumbai – 400 705 as the Interim Resolution

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Professional (IRP) in the matter. She is directed to take further steps in the matter immediately.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

10.12.2019

Sd/-

RAJASEKHAR V.K.
Member (Judicial)